

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**LOK SABHA
UNSTARRED QUESTION NO.2058**

TO BE ANSWERED ON THURSDAY, THE 10TH DECEMBER, 2015

**Implementation of Supreme Court Judgement to Scrap Quota in Higher
Education**

**2058. SHRI NAGAR RODMAL: SHRI SANJAY HARIBHAU JADHAV:
SHRI DALPAT SINGH PARASTE: SHRI R.DHRUVA NARAYANA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of the recent judgement of the Supreme Court holding that national interest requires doing away with all forms of reservation in Institutions of higher education in the country;**
- (b) if so, the details thereof and the reaction of the Government thereto;**
- (c) whether the Government proposes to bring any legislation to implement the aforesaid judgement; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

(a) to (d): The information is being collected and the same will be laid on the Table of the House.